

(14)

Central Administrative Tribunal  
Principal Bench

O.A. No. 1347 of 2002

New Delhi, this the 18th February, 2003

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE MR. A.P. NAGRATH, MEMBER (A)

Shri J.S. Parmar,  
Controller of Stores,  
South Central Railway,  
Secunderabad. ....Applicant.

(By Advocate: Mrs. Meenu Mainee with Shri B.S.  
Mainee)

Versus

Union of India through  
The Secretary,  
Railway Road,  
Ministry of Railway,  
Railway Bhawan,  
NEW DELHI ....Respondents.

(By Advocate: Shri H.K. Gangwani with Shri Rajinder  
Khatter.

ORDER (Oral)

Justice V.S. Aggarwal

During the course of submissions, it was stated at the bar that the applicant has submitted a representation dated 7.5.2002. According to the resoponents' learned counsel, the same is still pending consideration and the applicant within two weeks of filing of the same, had preferred this application.

2. By virtue of the present application, Shri J.S. Parmar is seeking a direction to consider him for promotion to the post of H.A.G. as per law.

*VS Ag*

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3. Once the matter is under consideration of the authorities and no order has been passed, it must be stated that the applicant has rushed to the Tribunal prematurely. It is directed that the respondent will consider the aforesaid representation and pass a speaking order preferably within four weeks and convey to the applicant. With these directions, the O.A. is disposed of.

*Apd*  
(A.P. Nagrath)  
Member (A)  
/ug/

*V.S. Aggarwal*  
(V.S. Aggarwal)  
Chairman